

THE KERALA CO-OPERATIVE SOCIETIES
(THIRD AMENDMENT) BILL, 2013

(As passed by the Assembly)

A

BILL

further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Co-operative Societies Act, 1969 (21 of 1969) for the purposes hereinafter appearing;

BE it enacted in the Sixty-fifth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Co-operative Societies (Amendment) Act, 2014.

(2) It shall be deemed to have come into force on the 23rd day of November, 2013.

2. *Amendment of section 2.*—In section 2 of the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act), for clause (ia), the following clause shall be substituted, namely:—

“(ia) “District Co-operative Bank” means a Central Society, the principal object of which is to raise funds to be lent to its members and individuals, with jurisdiction over one revenue district having as its members any type of Primary Societies, Federal Co-operative Societies and Central Societies, having headquarters in such revenue district, and having nominal or associate members as specified in the proviso to sub-section (1) of section 18;”.

3. *Amendment of section 18.*—In section 18 of the principal Act, after the existing proviso to sub-section (1), the following proviso shall be added, namely:—

“Provided further that a District Co-operative Bank may admit any individual depositor or any loanee residing within its area of operation as nominal or associate member.”.

4. *Amendment of section 80A.*—In sub-section (1) of section 80A of the principal Act,—

(i) after words “to the employees of the societies” the words “and to the employees of the Boards constituted under the provisions of this Act” shall be inserted;

(ii) the words “or Boards” shall be added at the end.

5. *Repeal and saving.*—(1) The Kerala Co-operative Societies (Amendment) Ordinance, 2014 (1 of 2014) is hereby repealed.

(2) Notwithstanding such repeal anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.
